

CENTRAL ADMINISTRATIVE TRIBUNAL  
MADRAS BENCH

Dated the Tuesday 31<sup>st</sup> day of October Two Thousand And Seventeen

PRESENT:  
THE HON'BLE MR. R. RAMANUJAM, MEMBER (A)

O.A./310/01658/2017

V. Murugan, aged about 33 years,  
S/o. Vairamani,  
Residing at No.6, Main Road,  
Komanthan medu, Bahour Post,  
Puducherry- 607 402  
Now employed as  
Police Constable No.2993,  
Pondicherry Armed Police,  
Gorimedu, Puducherry. .Applicant

(By Advocate : M/s. M. Gnanasekar)

VS.

1. Union of India Rep. by  
The Inspector General of Police,  
Puducherry;
2. The Senior Superintendent of Police,  
(C&I) Puducherry.

...Respondents

(By Advocate: Mr. Syed Mustafa)

ORAL ORDER

(Pronounced by Hon'ble Mr. R. Ramanujam, Member (A))

Applicant has filed the O.A. seeking the following reliefs:-

"i) to set aside the order of the 2<sup>nd</sup> respondent made in No. OSD/DE-1/27-2/SSP(C&I) 2015 dated 06.10.2017;

ii) to set aside the charge memo dated 02.04.2015 issued by the 2<sup>nd</sup> respondent in No. OSD/DE-1/27-2/SSP(C&I)/2015."

2. Heard Learned counsel on both sides.

3. Learned counsel for the applicant submits that the applicant was aggrieved by Annexure A24 order dated 06.10.2017 passed in response to his representation dated 08.09.2017 wherien it is stated that the disciplinary authority considered the matter but it was not possible for the disciplinary authority to conclude the departmental enquiry as O.A. No. 1773/2016 was still pending. It is submitted that OA. No. 1773/2016 had already been disposed of by Annexure A/22 order dated 1.9.2017. Learned counsel for the applicant would accordingly submit that the applicant would be satisfied if the respondents were directed to revise Annexure-A24, order dated 6.10.2017 keeping in view the said disposal.

4. Mr. Syed Musftafa, learned standing counsel takes notice on behalf of the respondents.

5. Keeping in view the limited prayer and the fact that the Annexure-A/24 impugned order of the respondents does mention that the O.A.1773/2016 was pending which is factually incorrect as the matter had been disposed of on 1.09.2017, the respondents are directed to pass a fresh order in the light of the direction contained in the order dated 31.08.2017 in O.A. 1402/2015 within four weeks from the date of receipt of copy of this order. No costs.